

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Customs Appeal No. 88851 of 2013

&

Customs Cross No. 91034 of 2014

(Arising out of Order-in-Appeal No. 602 (SIIB (X))/2013 (JNCH)/EXP-133 dated 27.06.2013 passed by the Commissioner of Customs (Appeals), Mumbai II)

M/s. Lovely Fab-Print Pvt Ltd.

.....Appellant

16, Anant Wadi, 2nd Floor, Room No. 26
Bhuleshwar, Mumbai

Vs.

**Commissioner of Customs, Export, Nhava
Sheva**

.....Respondent

JNCH, Post Uran, Nhava Sheva

APPEARANCE:

None for the appellant

Shri D S Mann, DC (AR) for the respondent

**CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)**

FINAL ORDER No: 86853/2024

DATE OF HEARING: 12-11-2024

DATE OF DECISION : 12-11-2024

Per: Coram

None appeared for appellant. On perusal of the records, it is seen that ever since filing of appeal and, even at disposal of stay

application, appellant had not been represented. On 14th June 2023, the matter was adjourned to next date as last chance through issuing notice to the appellant. Further notice was issued on 8th September 2023 on adjournment due to non-representation.

2. It would appear that appellant is no longer interested in pursuing the appeal. Accordingly, the appeal is dismissed in default for non-prosecution. Appeal of Revenue is disposed off.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)